

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/10948 /A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 13th November, 2024.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2024/723-726 dated 06.11.2024.

Sir,

With reference to the above, I am directed to inform you Shri Tageng Padoh, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh have been granted **earned leave for 4 (four) days w.e.f. 11.11.2024 to 14.11.2024, along with station leave permission** (prefixing 09.11.2024 and 10.11.2024; suffixing 15.11.2024). He is to hand over the charge of his Court and Office to the Secretary, DLSA Cum Civil Judge - JMFC (Jr. Div.), Khonsa, Tirap District, Arunachal Pradesh.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/10949 -10950 /A, dated, 13-11-24

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, East Siang District, Pasighat, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)

[Signature]